



The Telangana Bhoodan and Gramdan (Amendment) Act, 2017
Act 17 of 2017

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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 18] HYDERABAD, THURSDAY, MARCH 30, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Telangana Legislature received the assent of the Governor on the 30th March, 2017 and the said assent is hereby first published on the 30th March, 2017 in the Telangana Gazette for general information:—

ACT No. 17 OF 2017.

**AN ACT FURTHER TO AMEND THE TELANGANA
BHOODAN AND GRAMDAN ACT, 1965.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Bhoodan and Gramdan (Amendment) Act, 2017.

Short title
and
commence-
ment.

[1]

A.437 (DA)

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Amend-
ment of
section 2.
Act 13 of
1965.

2. In the Telangana Bhoodan and Gramdan Act, 1965 (hereinafter referred to as the principal Act), in section 2,-

(a) after clause (i), the following clause shall be inserted, namely,--

“(i a) “notification” means notification published in the Telangana Gazette and the word notified shall be construed accordingly;

(b) after clause (l), the following clauses shall be inserted, namely,--

“(la) “Secretary” means the Secretary appointed to the Board under the Act;”

(lb) “State” means the State of Telangana;”

(c) in clause (n), for the expression “the State Reorganization Act, 1956,” the following expression shall be substituted, namely,--

“The Andhra Pradesh Reorganization Act, 2014.”

Amend-
ment of
section 4.

3. In the principal Act, in section 4, for sub-section (1), the following shall be substituted, namely,--

“(1) The Board shall consist of a Chairman, a Vice-Chairman and such number of other members as may be considered necessary, to be appointed, by notification, by the Government”.

Insertion
of section
4A.

4. In the principal Act, after section 4, the following new section shall be inserted, namely,--

“Secretary and other members of the staff.”

4 A. There shall be appointed,--

(i) Secretary; and

(ii) other members of staff to assist the Secretary and the Board, on such terms and conditions as may be prescribed.”

5. In section 9 of the principal Act, in sub-section (1), in clause (c), for the words “or within six months from the date of dissolution.”, the following shall be substituted, namely,--

Amendment of section 9.

“or within one year from the date of dissolution, and the Government may, extend the time for such period not exceeding three years.”.

6. In section 14 of the principal Act, in sub-section (1), after the words “community purpose”, the following shall be inserted, namely,--

Amendment of section 14.

“and also to poor persons and weaker sections for the purpose of house sites”.

7. In section 17 of the principal Act, in sub-section (2), for the expression “the A.P. Gram Panchayats Act, 1964”, the following expression shall be substituted, namely,--

Amendment of section 17.

“The Telangana Panchayat Raj Act, 1994”.

8. In section 24 of the principal Act, for the opening paragraph, the following shall be substituted, namely,--

Amendment of section 24.

“The Tahsildar may, on receipt of a complaint/ application made by any person or **suo-motu**, after giving an opportunity of making a representation, evict,--

(a) any allottee from the land, if the individual fails, without sufficient cause, to cultivate the land personally or the land is in possession of a person other than the allottee, during a period of two consecutive agricultural years; or

(b) any person, other than the allottee, from the house site/constructed building on the Bhoodan Land, if such house site/house is in his possession, for a period of two years”.

Insertion of sections 24-A, 24-B, 24-C and 24-D.

9. After section 24 of the principal Act, the following sections shall be inserted, namely,--

“Removal of encroachment from Telangana Bhoodan Yagna Board property.

24-A. (1) Whenever the Secretary of the Board, on receipt of any complaint or **suo-motu**, considers that there has been an encroachment on any land, building, space or other property belonging to the Board and registered as such under this Act, he shall cause to be served upon the encroacher a notice in the manner prescribed specifying the particulars of the encroachment, calling upon him to show cause as to why an order requiring him to remove the encroachment before a date specified in such notice, should not be made.

(2) If, after considering the objections received during the period specified in the notice, and after conducting an inquiry in such manner as may be prescribed, the Secretary is satisfied that the property in question is Bhoodan land/property, he may by an order, require the encraocher to remove such encroachment and deliver possession of the land, building, space or other property encroached to the Board.

Enforcement of orders made under section 24-A.

24-B. Where the person, ordered under subsection (2) of section 24-A or covered under rule 9 (vii) of the Bhoodan and Gramdan Rules, 1965, omits or fails to remove such encraochment within the time specified in the order or, as the case may be, fails to vacate the land, building, space or other property to which the order relates, the Secretary of the Board may apply to the Tahsildar within the local

limits of whose jurisdiction the land, building, space or other property is situated, for evicting the encroacher, and, there upon, the Tahsildar shall make an order directing the encroacher to remove the encroachment or as the case may be vacate the land, building, space or other property. The Tahsildar shall evict the encroachment from the land, building, space or other property, by taking such police assistance as may be necessary for the purpose and deliver the possession thereof to the Secretary of the Board.

Review and
cancellation
of illegal
allotments.

24-C. Notwithstanding anything contained in the Act, the Board may, examine, review, reconsider and enquire into any illegal allotments made in favour of any person or institution or otherwise, after giving notice to the person or institution concerned, pass appropriate orders.

Vesting of land
with the board
and its use.

24-D. Whenever the land allotted under this Act comes within the urban area or ceases to be agricultural land, the said land will vest with the Board and the Board may use such land for non-agricultural purposes, as deemed fit.”.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.